FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KRISH ISPAT COMPANY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KRISH ISPAT COMPANY LIMITED
2.	Date of incorporation of corporate debtor	18/11/1999
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC Patna)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U23101BR1999PLC009044.
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. C-7, INDUSTRIAL AREA, FATUHA, PATNA, Bihar, India, 803201.
6.	Insolvency commencement date in respect of corporate debtor	07/12/2023
7.	Estimated date of closure of insolvency resolution process	03/06/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agarwal IBBI/IPA-002/IP-N00608/2018-19/11859
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10th Floor,Kolkata-700161 WB **Email ID:** cs.aaa.2014@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Registered Address:** Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10th Floor, Kolkata-700161 WB **Email ID:**cirp.kicl@gmail.com
11.	Last date for submission of claims	22/12/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class is ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**Weblink**::https://ibbi.gov.in/home/downloads **Physical Address: As in (10) above**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KRISH ISPAT COMPANY LIMITED on 07/12/2023.

The creditors of KRISH ISPAT COMPANY LIMITED are hereby called upon to submit their claims with proof on or before 22/12/2023 to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

AJAY KUMAR AGARWAL REGN. NO. IBBI/IPA-002/ IP-N00608/ 2018-2019/ 11859 INSOLVENCY PROFESSIONAL

09/12/2023

Sd/-

AJAY KUMAR AGARWAL

Interim Resolution Professional

Regd No.:IBBI/IPA-002/IP-N00608/2018-19/11859

AFA Valid Upto: 08th November, 2024

Place: Kolkata

Date: 08.12.2023

एक झलक

दो दर्जन से अधिक फरार आरोपी गिरफ्तार

नवादा/संवाददाता । एसपी के दिषा निर्देष पर जिले की पुलिस द्वारा विषेष छापेमारी अभियान चलाया जा रहा है, जिसका रिजल्ट भी पुलिस को मिल रही है। इस दौरान एसपी अम्बरीष राहुल ने बताया कि 7 दिसम्बर को जिले की पुलिस ने विषेष छापेमारी अभियान चलाकर 25 फरार आरोपियों को गिरफ्तार किया हैं। उन्होंने बताया कि जिले की पुलिस ने विषेष छापेमारी अभियान चलाकर हत्या के प्रयास मामले में 2, डकैती मामले में एक, शराब कांड में 8 एवं अन्य मामले में 14 कुल 25 फरार आरेपियों को गिरफ्तार किया है। इसके अलावा 8 वारंट तथा 4 कुर्की का भी निष्पादन किया गया है। उन्होंने बताया कि छापेमारी के दौरान 1725.5 लीटर देशी और 217.365 लीटर अंग्रेजी शराब बरामद किया गया। वाहन जांच के क्रम में कुल 650 वाहनों की जांच की गयी, जिससे कुल तीन हजार रुपए जुमार्ना वसूला गया है। इसके अलावा 2 अवैध बालू लदा ट्रैक्टर 2, एक बाइक, एक सुमो विक्टा कार, एक स्कॉर्पियो बरामद किया गया। वहीं पुलिस ने तीन मोबाइल जब्त करते हुए एक अपहृता को भी सकुषल बरामद किया। एसपी श्री राहुल ने बताया कि नवादा पुलिस के द्वारा इस तरह के क्रुर एवं जघन्य अपराध करने वाले अपराधियों के गिरफ्तारी एवं सजा दिलाने के लिए प्रतिबद्ध है। अपराध को अंजाम देने के बाद अन्यत्र जगह छुपकर रहने वाले अपराधियों के विरूद्ध नवादा पुलिस लगातार आसूचना संकलन कर रही है तथा कार्रवाई के लिए प्रयासरत है, जो पुलिस के लिए बड़ी सफलता है।

फरार वारंटी गिरफ्तार

सिरदला/नवादा/संवाददाता । स्थानीय थाना क्षेत्र के मूर्तिया और चमौथा गांव में स्थानीय थाना पुलिस ने सघन छापेमारी कर महीनों से फरार वारंटी मूर्तिया गांव निवासी महावीर साव के पुत्र किशोरी साव तथा चमौथा गांव निवासी तेतर चैधरी के पुत्र सुरेश चैधरी को गिरफ्तार कर लिया है। इस आषय की जानकारी देते हुए थानाध्यक्ष सरोज कुमार ने बताया कि गिरफ्तार युवक की पहचान मूर्तिया गांव निवासी किशोरी साव तथा चमौथा गांव निवासी सुरेश चैधरी पुलिस गिरफ्त से लगातार फरार चल रहा था, जिसे गुप्त सूचना के आधार पर मूर्तिया गांव तथा चमौथा गांव से गिरफ्तार कर लिया गया है। गिरफ्तार वारंटी को न्यायिक हिरासत में भेज दिया गया है।

पुलिस जांच में आधा दर्जन बाइक चालकों का कटा ई-चलान

वारिसलीगंज/नवादा। वारिसलीगंज थानाध्यक्ष इंस्पेक्टर आशीष कुमार मिश्रा नेतृत्व में शुक्रवार को नगर के चांदनी चैक के पास वाहन जांच अभियान चलाया गया, जिसमें आधा दर्जन अपूर्ण कागजातों वाले बाइक चालको से दस हजार रुपये का जुमार्ना ई-चलान से वसूला गया। थानाध्यक्ष श्री मिश्रा ने बताया कि अब किसी प्रकार का वाहन जांच के दौरान कागजात हेलमेट या परिवहन नियमन को पालन नहीं करने पर जुमार्ने की राशि थाने में नहीं लिया जाएगा। सिर्फ तय जुमार्ना की रसीद व्यक्ति को दी जाएगी, जिसे नवादा परिवहन कार्यालय में पहुंचकर राशि जमा करेंगे। जुमार्ना की राषि नहीं करने पर छह माह के भीतर उक्त वाहन का रजिस्ट्रेशन अमान्य कर दिया जाएगा।

विश्व मानवाधिकार दिवस पर मंडल कारा में होगा विधिक जागरुकता कार्यक्रम

नवादा/संवाददाता । राष्ट्रीय विधिक सेवा प्राधिकार, नई दिल्ली एवं बिहार राज्य विधिक सेवा प्राधिकार, पटना के निर्देष के आलोक में जिला एवं सत्र न्यायाधीश सह जिला विधिक सेवा प्राधिकार के अध्यक्ष पुरूषोत्तम मिश्र के मार्गदर्शन में जिला विधिक सेवा प्राधिकार की सचिव कुमारी सरोज कीर्ति के निर्देश पर जिला विधिक सेवा प्राधिकार के बैनर तले मंडल कारा में जागरूकता कार्यक्रम होगा। कैदियों के लिए विष्व मानवाधिकार दिवस के अवसर पर 10 दिसम्बर 2023 को 12.30 बजे दिन से 2.30 बजे तक मंडल कारा में जेल कैदियों के लिए विधिक जागरूकता कार्यक्रम का आयोजन किया जायेगा। इस कार्यक्रम में मंडल कारा में संसीमित कैदियों को विधिक जानकारी से संबंधित सभी बिन्दुओं पर जेल विजिटिंग लॉयर के द्वारा विस्तृत जानकारी प्रदान किया जाएगा।

चाकू से गोदकर युवक की हत्या

सैकड़ों लोगों के सामने चाकू से करता रहा वार, कोई भी बचाने के लिए नहीं आया सामने

परीक्षा ड्यूटी में रहे सिपाही ने जख्मी युवक को पहुंचाया सदर अस्पताल, डॉक्टर ने किया मृत घोषित

नवादा/संवाददाता। इन दिनों नवादा में अपराधियों को हौसला काफी बुलंद है। दिन के उजाले में अपराधी किसी की हत्या करने में जरा सा भी भय नहीं खाता है। दिन दहाड़े गोली मारकर जख्मी करने तथा चाकू मारकर मौत का घाट उतारने का नवादा षहर में एक माह में यह तीसरी घटना है। अपराधियों का खौफ लोगों के जेहन में हर समय दौड़ते रहता है, कहीं भी किसी इंसान की हत्या हो सकती है। ताजा मामला नगर थाना क्षेत्र के केएलएस कॉलेज के पास की है, जहां षुक्रवार की दोपहर अपराधियों ने एक युवक को चाकू घोपकर दिन दहाड़े हत्य कर चलते बना। अपराधियों ने घटना का अंजाम उस समय दिया जब केएलएस कॉलेज में अध्यापक की पीटी परीक्षा देने के सैकड़ो परीक्षार्थी कतारबद्ध होकर प्रवेष कर रहे थे। मृतक युवक की पहचान नगर थाना क्षेत्र के पुरानी पोस्टमार्टम रोड के षिवनगर मुहल्ला निवासी बासुदेव प्रसाद के 20 वर्षीय एक मात्र पुत्र राहुल कुमार के रूप में की गई। हत्या किसने की और क्यों किया इसकी खुलासा न तो परिजन कर रहे है और ना ही पुलिस। बताया जाता है कि षुक्रवार की दोपहर नवादा-जमुई पथ पर स्थित केएलएस कॉलेज के समीप पूर्व से घात लगाए बैठे अपराधी अचानक राहुल पर नजर पड़ते ही रौद्र रूप धारण करते हुए राहुल पर चाकू से वार कर दिया। अपराधी जब तक राहुल पर चाकू से वार करते रहा जब तक उसकी जान नहीं गई। सदर अस्पताल पहुंची मृतक युवक की बड़ी बहन प्रिति कुमारी ने बतायी कि षुक्रवार की सुबह पिता किसी काम से बाहर निकले थे।

ट्रैक्टर व ई-रिक्शा की टक्कर, किशोर की मौत

ग्रामीणों ने चालक के साथ टैक्टर को पकड़कर किया पुलिस के हवाले

नवादा/संवाददाता । एनएच-20 निमार्णाधीन फोरलेन पर मुफस्सिल थाना क्षेत्र के ओढ़नपुर गांव के पास एक अनियंत्रित टेज्क्टर ने विपरित दिषा से आ रही एक ई-रिक्षा में जोरदार टक्कर मार दिया, जिससे रिक्षा पर सवार एक बालक की मौत घटनास्थल पर ही हो गई। घटना के बाद भाग रहे टेज्क्टर और चालक को ग्रामीणों ने पकड़कर पुलिस को सौंप दिया। मृतक बालक की पहचान मुफस्सिल थाना क्षेत्र के पछियाडीह गांव निवासी अजय रविदास के 10 वर्षीय पुत्र छोटू कुमार के रूप में हुई है। घटना की सूचना मिलते ही स्थानीय थाना पुलिस घटनास्थल पर पहुंच मामले की तहकीकात करते हुए षव को अपने कब्जे में लेकर पोस्टमार्टम के लिए सदर अस्पताल भेज दिया। बताया जाता है कि ई-रिक्षा नवादा से पैसेंजर लेकर जा रहा था, तभी तेज रफ्तार से आ रही टेज्क्टर ने रिक्षा में जोरदार टक्कर मार दिया।

डीएम व एसपी ने किया कई परीक्षा केन्द्रों का निरीक्षण

नवादा/संवाददाता । बिहार लोक सेवा आयोग द्वारा आयोजित अध्यापक प्रतियोगिता परीक्षा के प्रथम दिन षुक्रवार को डीएम आषुतोष कुमार वर्मा तथा एसपी अम्बरीष राहुल ने संयुक्त रूप से कई परीक्षा केंद्रों का औचक निरीक्षण कियें। डीम व एसपी ने गांधी इंटर विद्यालय, प्रोजेक्ट कन्या इंटर विद्यालय, कन्या इंटर विद्यालय, जीवन ज्योति विद्यालय तथा ज्ञान भारती सहित कई परीक्षा केन्द्रों का औचक निरीक्षण किया।

वज्रपात से बचाव के लिए लोगों को किया गया जागरूक

कौआकोल/नवादा। प्रखंड के छबैल पंचायत के खैरा गांव में शुक्रवार को वज्रपात से बचाव को लेकर जागरूकता अभियान चलाया गया। लाइटिंग रेजीलिएंस इंडिया कैम्पेन के बैनर तले वज्रपात सुरक्षित भारत अभियान के तहत चलाए गए जागरूकता रथ के माध्यम से लोगों को वज्रपात से बचाव के बारे में बताया गया। बता दें कि लाइटनिंग रेजिलिएंस फ्रेमवर्क बनाने के लिए कैरिटास इंडिया और क्लाइमेट रेजिलिएंट ऑब्जर्विंग सिस्टम एसप्रमोशन काउंसिल सीआरओपीसी, एनडीएमए, आईएमडी के द्वार अध्ययन की जा रही है। इसका मुख्य उद्देश्य पुरानी प्रथाओं से सीखना और उसमें हुई कमियों को पहचान कर चर्चा 2024 के लिए प्रभाव समुदाय आधारित (व्रजपात) लाइटनिंग रेजिलिएंस कार्यक्रम चलाया जाएगा।

बिजली चोरी को लेकर तीन लोगों के खिलाफ जुमार्ना सहित प्राथमिकी दर्ज सिरदला/नवादा। परनाडाबर थाना क्षेत्र के सुखनर गांव में बिजली विभाग की सिरदला टीम ने गुरुवार को बिजली चोरी को लेकर छापेमारी किया। प्राप्त जानकारी के अनुसार सुखनर गांव में गुप्त सूचना के आधार पर सघन छापेमारी करते हुए तीन लोगों को बिजली चोरी करते हुए पकड़े जाने पर हजारों का जुमार्ना लगाते हुए परनाडाबर थाना में प्राथमिकी दर्ज करवाया हैं। प्राप्त जानकारी के अनुसार क्षेत्र के तीनों घरों में बिजली कनेक्शन होते हुए सर्विस तार में कटिंग एवं टैपिंग कर मीटर बाईपास कर सीधे बिजली चोरी करते पकड़ा गया। छापेमारी के दौरान सुखनर गांव में कारू मांझी के पुत्र संजय मांझी पर 16 हजार 2 सौ 17 रुपये, सोहर मांझी के पुत्र अर्जुन मांझी पर 11 हजार 4 सौ 62 रुपये तथा कैलाश चैधरी के पुत्र मिथलेश चैधरी पर 6 हजार एक सौ 16 रुपये का जुमार्ना लगाते हुए प्राथमिकी दर्ज की गयी। छापेमारी के दौरान इन तीनों घरों में बिजली कनेक्शन होते हुए सर्विस तार में कटिंग एवं टैपिंग कर मीटर बाईपास कर सीधा बिजली चोरी करते पाया गया।

तीन हत्यारोपितों को आजीवन कारावास

औरंगाबाद/संवाददाता । व्यवहार न्यायालय में एडिजे दो धनंजय कुमार मिश्रा ने बारूण थाना कांड संख्या -257 /० 22 ,सेसन-07/23,729/०23 में सजा के बिन्दु पर सुनवाई करते हुए तीनों अभियुक्तों को आजीवन कारावास की सजा सुनाई।एपीपी देवेंद्र शर्मा ने बताया कि अभियुक्त दीनदयाल पासवान,रामदयाल पासवान, अजीत कुमार धुरिया बरौली बारूण को भादंवि धारा 302/34 में सश्रम आजीवन कारावास की सजा और पच्चीस हजार जुमार्ना लगाया है जुमार्ना न देने पर एक साल सधारण कारावास होगी। वहीं आर्म्स एक्ट की धारा में तीन साल की सजा सुनाई है और दस हजार जुमार्ना लगाया है जुमार्ना न देने पर साल भर अतिरिक्त कारावास होगी, दोनों सजाएं साथ साथ चलेंगी। अधिवक्ता सतीश कुमार स्नेही ने बताया कि प्राथमिकी सूचक उमेश सिंह धुरिया बारूण ने प्राथमिकी में बताया था कि 19/06/22 को रात्रि में नामजद तीनों अभियुक्तों ने उनके पुत्र पंकज कुमार को धुरिया बघार पर गोली मारकर हत्या कर दी थी। पंकज कुमार गांव में मछली फार्म और खेती करता था। हत्या के आरोप के समर्थन में गांव के आशा देवी ने 164 के बयान और कोर्ट में गवाही दी थी जिसमें कहा था ।कि हमें फोन पर बुलाकर हमारे सामने पंकज कुमार की गोली मारकर हत्या की गई थी हम भाग कर अपनी जान बचाई थी।इस कांड के पीछे मछली पोखरा में रूपया के लेन-देन के विवाद कारण बताया गया था। अधिवक्ता ने आगे बताया कि तीनों अभियुक्त 30/08/22 से जेल में बंद हैं और 02/12 /23 को तीनों अभियुक्तों को पंकज कुमार के हत्या के जुर्म में दोषी करार दिया गया था। सजा सुनने के पश्चात बड़ी संख्या में आए अभियुक्तों के परिजनों में मायुसी छा गई है उन्होंने हाईकोर्ट में अपील करने की बात कही है।

PUBLIC NOTICE

E.C. NO. 725 OF 2014
IN THE HIGH COURT AT CALCUTTA
ORDINARY ORIGINAL CIVIL JURISDICTION

Kotak Mahindra Bank Limited — **Petitioner/Award Holder**
-Versus-
Asgar Hussain & Anr. — **Respondents/Judgement Debtors**

To
ASGAR HUSSAIN Son of ZERIFUL HAQUE
19, Sajjad Kolani, Village- Nagar Parishad Purnia, Anchal-Purnia-Purw
District- Purnia-854301

This is to put to your notice that an Execution Application has been filed against the abovenamed Addressee, wherein the award holder has sought for execution of an arbitral award dated 2nd June,2014. By an order dated 4th December,2014 was a direction upon you to file your Affidavit of Assets, which has been repeatedly extended and you have failed to do the same. A warrant was also issued in your name.

Please note that the matter will appear on 4th December, 2023 when you should be represent in Court or be duly represented by your respective advocates. You are directed to file the Affidavit of Assets.

SINHA AND COMPANY
ADVOCATES
5, KIRAN SHANKAR ROY ROAD
KOLKATA – 700001.
Contact: +9133-2212616/1625

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं ऋण शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अधीन)
कृष इस्पात कंपनी लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु

1	निगमित कर्जदार का नाम	कृष इस्पात कंपनी लिमिटेड
2	निगमित कर्जदार के गठन की तिथि	18/11/1999
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है	कॉरपोरेट कार्य मंत्रालय (आरओसी पटना)
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं./लिमिटेड लायब्लिटी आईडेंटिफिकेशन सं.	U23101BR1999PLC009044
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता	प्लॉट नं. सी.-7, इंडस्ट्रियल एरिया, फतुहा, पटना, बिहार, भारत, 803201
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख	07/12/2023
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख	03/06/2024
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन संख्या	अजय कुमार अग्रवाल IBBI/IPA-002/IP-N00608/2018-19/11859
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल	पंजीकृत कार्यालयः प्लॉट नं. IIडी/31/1/, स्ट्रीट नं. 1111, पीएस क्यूयूबीई, पटना बिहार, भारत, 803201 ई-मेल आईडीः cs.aaa.2014@gmail.com
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	पंजीकृत कार्यालयः प्लॉट नं. IIडी/31/1/, स्ट्रीट नं. 1111, पीएस क्यूयूबीई, यूनिट नम्बर 1015ए, दसवीं मंजिल, कोलकाता-700161, प.बं. ई-मेल आईडीः cirp.kicl@gmail.com
11	दावा जमा करने अंतिम तिथि	22/12/2023
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है	अंतरिम समाधान पेशेवर द्वारा किसी भी श्रेणी का निर्धारण नहीं किया गया है
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम	लागू नहीं
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है	वेबलिंकः https://ibbi.gov.in/home/downloads भौतिक पताः जैसा उपरोक्त क्रमांक 10 में उल्लेखित है

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने दिनांक 07/12/2023 को कृष इस्पात कंपनी लिमिटेड के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है।
कृष इस्पात कंपनी लिमिटेड के ऋणदाताओं को एतद्द्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक 22/12/2023 को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।
वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।
भारतीय दिवालिया एवं ऋण अशोधन क्षमता (निगमित व्यक्तियों के लिए दिवालिया समाधान प्रक्रिया) विनियम, 2016 के अध्याय IV अनुसार दावे जमा किए जाने चाहिए।
दावों के गलत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

हस्ता/-
अजय कुमार अग्रवाल
अंतरिम समाधान पेशेवर
पंजी. सं.: IBBI/IPA-002/IP-N00608/2018-19/11859
एएफए की वैधताः 08 नवम्बर, 2024 तक

स्थानः कोलकाता
तारीखः 08.12.2023

प्रथम दिन अध्यापक प्रतियोगिता परीक्षा कदाचारमुक्त व शांतिपूर्ण वातावरण में संपन्न

7782 के विरुद्ध 7589 परीक्षार्थी गैरहाजिर

नवादा/संवाददाता । बिहार लोक सेवा आयोग, पटना द्वारा आयोजित अध्यापक प्रतियोगिता परीक्षा का प्रथम दिन षुक्रवार को जिले के 16 केन्द्रों पर शांतिपूर्ण, कदाचारमुक्त और स्वच्छ वातावरण में सम्पन्न हुई। डीएम आशुतोष कुमार वर्मा तथा एसपी अम्बरीष राहुल ने संयुक्त रूप से कई परीक्षा केन्द्रों का औचक निरीक्षण किये। परीक्षा केन्द्रों पर उपस्थित दंडाधिकारियों और पुलिस पदाधिकारी को स्वच्छ, निष्पक्ष, पारदर्शी और कदाचारमुक्त वातावरण में परीक्षा सम्पन्न कराने के लिए कई आवष्यक निर्देश दिये। डीएम व एसपी ने गांधी इंटर विद्यालय, कन्या इंटर विद्यालय, प्रोजेक्ट कन्या इंटर विद्यालय, ज्ञान भारती तथा जीवन ज्योति परीक्षा केन्द्रों का औचक निरीक्षण किये। उन्होंने केन्द्राधीक्षक को निर्देश दिया कि सभी परीक्षा केंद्रों पर परीक्षार्थियों के लिए आधारभूत सुविधा और सभी कमरों में प्रकाश की व्यवस्था अवश्य करें। आयोग के निर्देश पर प्रथम दिन का परीक्षा का समय 2.30 बजे से 5 बजे तक किया गया। शेष प्रतियोगिता परीक्षा का समय पूर्व निर्धारित 12 बजे से 2.30 बजे तक होगा। जिला नियंत्रण कक्ष से भी सभी केन्द्रों की सतत निगरानी की गयी एवं आयोग के निदेर्षों का अनुपालन कराया गया। जिले के 16 परीक्षा केन्द्रों पर कदाचारमुक्त परीक्षा सम्पन्न कराने के लिए चार स्तरीय दंडाधिकारी, पुलिस पदाधिकारी, जैमर, सीसीटीवी तथा वीडियोग्राफी आदि लगाया गया था। गांधी इंटर विद्यालय में परीक्षा शुरू होने के पूर्व एक महिला परीक्षार्थी का तबियत खराब हो गया, जिसको मेडिकल टीम भेजकर इलाज कराया गया। सभी परीक्षा केन्द्रों पर द्विस्तरीय फ्रिस्किंग की व्यवस्था की गई थी। परीक्षा केन्द्रों के मुख्य प्रवेश द्वार के अंदर और परीक्षा कक्ष में भी वीक्षकों के द्वारा सघन तलाशी ली गयी। अध्यापक प्रतियोगिता परीक्षा में 16 केन्द्रों पर आयोजित हुई, जिसमें 7782 परीक्षार्थियों में से 7589 परीक्षार्थी उपस्थित हुए और 109 परीक्षार्थी अनुपस्थित रहे। सर्वाधिक संख्या कन्हाई लाल इंटर विद्यालय में 651 था, जिसमें 19 परीक्षार्थी अनुपस्थित रहे और सबसे कम परीक्षार्थी त्रिवेणी कॉलेज में 292, जिसमें 8 परीक्षार्थी अनुपस्थित पाये गए।

दो दिनों से झमाझम बारिश के बाद सूर्य निकलते ही फसलों को मिली संजीवनी

वारिसलीगंज/नवादा। दो दिनों तक हुई बेमौसम झमाझम वर्षा बाद शुक्रवार को सूर्योदय बाद जन जीवन प्रफुल्लित महसूस किया। खेतों में लगी सब्जी एवं अन्य रबी की फसल खिल उठे। किसानों के खेतों में कटनी की हुई धान की फसलों को नुकसान से बचाने को लेकर क्षेत्र के किसान धूप निकलते ही सक्रिय हो गए। खेत में लगी धान की पतान जो पानी से भीग गया था, सबसे ज्यादा परेशानी उन किसानों को है जिनके खेतों में कटनी किया हुआ धान को घर लाने के लिए बिचाली का आंटी बना दिया गया था। वह वर्षा से पूरी तरह से भींग चुका है। अगर किसान ससमय उसे उलट पलट नहीं किया तो धान में अंकुरण हो जाएगा। उसे उलट पलट करना शुरू कर दिया है। वर्षा के दौरान बैंगन एवं आलू की फसलों के पौधे इधर उधर बिखर गए थे, वह सूर्य की किरणें पड़ते ही खिल गए। दो दिनों से पशुशाला में बंद पशुओं के शरीर में सूर्य का ताप लगते ही पशु पक्षी उन्मुक्त महसूस करने लगे। वारिसलीगंज प्रखंड के अधिकांश किसानों की फसल अभी खेतो या खलिहानों में पड़ी है, जिसमें वर्षा के कारण काफी नमी हो गई है। ऐसे में क्षेत्र में संचालित पैक्स भी फिलहाल नमी सूखने तक धान की खरीदारी नहीं कर सकेगा। इस कारण किसानों का हार्वेस्टिंग या दौनी किया गया धान को सुखाने की नौबत आ गई है, अन्यथा धान में अंकुरण निकलने की संभावना होगी। आलू एवं गेहू की ताजा बोआई वाले खेतो में भी अत्यधिक नमी के कारण फसल के बीज अंकुरण प्रभावित होने की संभावना है। वहीं राई, तोड़ी तथा सरसो आदि की फसल जो लगातार वर्षा से जमीन पकड़ लिया था, सूर्योदय के साथ सभी पौधे खड़े होकर हरियाली बिखेरने लगा है। टमाटर के छोटे छोटे नवजात पौधों को झमाझम वर्षा ने अत्यधिक नुकसान नहीं किया है, परंतु जिन खेतों में पानी जमा ही गई है, उसमें पौधे के पीले पड़ने की पूरी संभावना है।

IDBI BANK
CIN: L65190MH2004GOI148838
एनपीए प्रबंधन समूह
आईडीबीआई टावर, डब्ल्यूटीसी कॉम्प्लेक्स, कफे परेड, मुम्बई-400005

ई-नीलामी के जरिए सम्पत्तियों की बिक्री के लिए सार्वजनिक सूचना
तौरियन आयरन एण्ड स्टील कं. प्रा. लि. के खाते में गिरवी पर रखी गई प्रत्याभूत सम्पत्तियों की बिक्री

आईडीबीआई बैंक लि. (आईडीबीआई) के अधिकृत अधिकारी के नाते अधोहस्ताक्षरी द्वारा प्रतिभूतिकरण तथा वित्तीय सम्पत्तियों के पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफेसी अधिनियम) के साथ पठित प्रतिभूति हित (प्रवर्तन) नियम, 2002 के प्रावधानों के अंतर्गत नीचे उल्लेखित प्रत्याभूत सम्पत्तियों, जिस पर तत्कालीन एओ द्वारा 15 अक्टूबर, 2019 को कब्जा किया गया था, बिक्री के लिए बोलियाँ/प्रस्ताव आमंत्रित किए जाते हैं।

1 **कर्जदारः** तौरियन आयरन एण्ड स्टील कं. प्रा. लि. (परिसमापन में)
गिरवीदाताः श्री सुमित बाजला

2 सरफेसी अधिनियम की धारा 13(2) के अधीन जारी की गई मांग सूचना की तारीखः 05 मार्च, 2016,
01 मार्च, 2016 को बकाया रकमः रु. 90,04,61,802/- (रुपये नब्बे करोड़ चार लाख इकसठ हजार आठ सौ दो मात्र) साथ में 02 मार्च, 2016 से लागू ब्याज तथा शुल्क।

3. बिक्री के लिए प्रस्तावित प्रत्याभूत सम्पत्तियों का विवरण	आरक्षित मूल्य	ईएमडी
प्लॉट नं. 1814, खाता नं. 403, ग्राम बड़ाजमादा, थाना गुआ, राजस्व थाना-कोलहन, थाना नं. 774, हलका नं. 01, तहसील चाईबासा, जिला पश्चिम सिंहभूम, झारखण्ड में स्थित 1 (एक) एकड़ परिमाप की भूमि साथ में उस पर निर्मित सभी भवन एवं अवसंरचना का सम्पूर्ण एवं सर्वांगीण हिस्सा।	रु. 105.00 लाख (रुपये एक सौ पांच लाख मात्र)	रु. 10.50 लाख (रुपये दस लाख पचास हजार मात्र)

4. निरीक्षण की तारीख	बोली जमा करने की अंतिम तारीख	ई-नीलामी की तारीख
22 दिसम्बर, 2023 (सुबह 10 बजे से अपराह्न 5 बजे तक)	9 जनवरी, 2024 को अपराह्न 3.00 बजे तक	10 जनवरी, 2024 को पूर्वाह्न 11 बजे

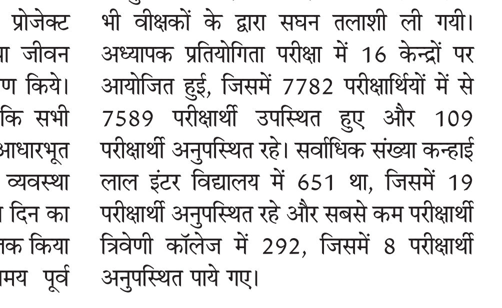
5 बिक्री के नियम एवं शर्तों का संक्षिप्त विवरणः
क. प्रत्याभूत सम्पत्तियों की बिक्री "जैसे है जहां है के आधार पर", "जैसे है जो कुछ है के आधार पर", "वहां जो कुछ है के आधार पर" तथा "बिना किसी दायित्व के आधार पर" की जाएगी। सभी तरह की संविधिक देयताओं/करों/रखरखाव शुल्क/सम्पत्ति कर/विद्युत/जल शुल्क इत्यादि, वर्तमान तारीख तक बकाया रकम तथा बकाया होने वाली रकम का निर्धारण बोलीदाताओं को करना होगा तथा उसका वहन सफल बोलीदाता को करना होगा। बैंक ऐसी जानकारी प्रदान करने के लिए किसी भी तरह की जिम्मेदारी नहीं लेगा।
ख. बिक्री इस विज्ञापन तथा "निविदा/बोली दस्तावेज" में उल्लेखित नियम एवं शर्तों के अनुसार सख्ती से संचालित की जाएगी। "निविदा/बोली दस्तावेज" हमारे कार्यालय से सभी कार्यकारी दिवस को प्राप्त किए जा सकते हैं तथा वेबसाइट अथार्त् www.idbibank.in तथा www.bankeauctionwizard.com से डाउनलोड किया जा सकता है।
ग. ई-नीलामी सेवा प्रदाता मैसर्स अंतरेस सिस्टम्स लिमिटेड के जरिए बिक्री वेबसाइट www.bankeauctionwizard.com के ई-नीलामी प्लेटफॉर्म पर संचालित की जाएगी।
घ. इच्छुक पार्टियां श्री अरविंद बंसल, अधिकृत अधिकारी से (दूरभाष) (022) 66552256, (मोबाइल) 8595156426 (ईमेलः arvind.bansal@idbi.co.in) तथा श्री संजीव कुमार से (दूरभाष) (022) 66552891, (मोबाइल) 9419208645 (ईमेलः sanjeev.kumr@idbi.co.in) से सम्पर्क कर सकते हैं। ई-नीलामी सहायता के लिए आप श्रीमती बी एम सुष्मिता (मोबाइल) 8951944383/9686196751, दूरभाषः 080-40482100 तथा ईमेलः sushmitha.b@antaressystems.com पर सम्पर्क करें।

सरफेसी अधिनियम के नियम 8(6) के अधीन संविधिक सूचना
एतद्द्वारा कर्जदारों/गिरवीदाताओं को नीलामी की तारीख से पहले उपरोक्त उल्लेखित रकम के साथ वर्तमान तारीख तक ब्याज एवं आनुषंगिक खर्चों का भुगतान करने हेतु सूचित किया जाता है, अन्यथा सम्पत्ति की नीलामी/बिक्री कर दी जाएगी तथा शेष बकाया रकम, यदि कोई है, ब्याज एवं खर्च के साथ वसूल की जाएगी।

स्थानः मुम्बई
तारीखः 8 दिसम्बर, 2023
हस्ता/-
अधिकृत अधिकारी

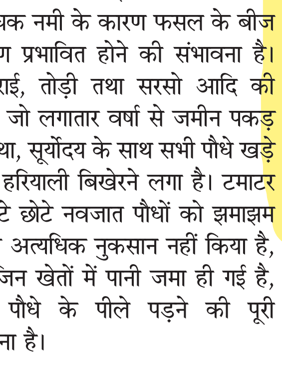
नये वर्ष में प्रस्तावित सीमेंट फैक्ट्री का भवन निर्माण कार्य शुरू होने की उम्मीद

वारिसलीगंज/नवादा। वारिसलीगंज औद्योगिक प्रक्षेत्र (चीनी मिल की 72 एकड़ खाली जगह) में प्रस्तावित अम्बुजा सीमेंट की निर्माण यूनिट की स्थापना में अभी वक्त लगेगा, क्योंकि अभी पर्यावरणीय अनापत्ति प्रमाण लेने की प्रक्रिया अंतिम चरण में है। इस संबंध की बातचीत में अम्बुजा सीमेंट कंपनी के एशोसिएट जेनरल मैनेजर प्रभात श्रीवास्तव ने कहा कि वारिसलीगंज क्षेत्र के नागरिकों की सहमति प्राप्त हो चुकी है, सिर्फ प्रशासनिक स्तर से पर्यावरणीय अनापत्ति का प्रमाण मिलते ही कंपनी का निर्माण कार्य तेजी से शुरू हो जाएगा। फिलहाल कंपनी के प्रहरी वियाडा द्वारा की गई घेराबंदी के अंदर लगे हरे पेड़ पौधों की सुरक्षा में लगे हैं, जबकि क्षेत्र के बेरोजगार युवाओं को घर के निकट रोजगार मिलने की आस लगी है। लोग प्रतीक्षा में है कि कब से कंपनी का निर्माण कार्य शुरू हो, ताकि मजदूरी के लिए दूसरे महानगरों में नहीं जाना पड़े। वारिसलीगंज में सीमेंट कंपनी की स्थापना से अन्य प्रकार के विकास को भी बल मिल सकेगा। बाजार में रौनक आने की संभावना के साथ ही विभिन्न प्रकार के रोजगार का अवसर क्षेत्र के कुशल एवं अकुशल मजदूरों को मिल सकेगा, हलांकि क्षेत्र के कुछ लोगों में कंपनी खुलने के प्रति अभी भी भ्रम की स्थिति बनी है, लेकिन कंपनी के प्रबंधक ने अस्पष्ट रूप से कहा है कि अब देर सिर्फ पर्यावरणीय अनापत्ति मिलने की है। कंपनी की स्थापना द्रुतगति से होगी। बता दें कि छोटे से कस्बाई बाजार वारिसलीगंज में पंजाब के व्यापारी करम चंद थापर द्वारा स्थापित मोहनी सुगर मिल से वारिसलीगंज को राज्य स्तर पर पहचान मिली थी साथ ही क्षेत्र के किसान मजदूर मिल में गन्ना बिक्री कर या मिल में मजदूरी कर आर्थिक रूप से समृद्ध हुए थे। पुनः काफी मसक्कत बाद वारिसलीगंज को अडानी ओद्योगिक समूह ने सीमेंट फैक्ट्री खोलने के प्रस्वाव पर कार्य कर रहा है। कंपनी की स्थापना से वारिसलीगंज के नागरिकों को आर्थिक समृद्धि पुनः बहाल होने की संभावना है।



एसएन सिन्हा कॉलेज में नये प्राचार्य के रूप में डॉ दीपक कुमार ने दिया योगदान

वारिसलीगंज/नवादा। एसएन सिंह महाविद्यालय वारिसलीगंज के प्राचार्य डॉ सतीश सिंह चंद्र का स्थानांतरण बाद उनके स्थान पर नए प्राचार्य के रूप में डॉ दीपक कुमार ने शुक्रवार को अपने पद पर योगदान कर लिया है। योगदान बाद डॉ कुमार कॉलेज के शिक्षकों एवं शिक्षकेतर कर्मचारियों से परिचय प्राप्त कर कॉलेज के बारे में विस्तार से जानकारी लिया। बाद में पत्रकारों से बातचीत में नए प्राचार्य ने कहा कि कॉलेज के शैक्षणिक सत्र सुचारू करने एवं कॉलेज में नामांकित विधार्थियो को शैक्षणिक माहौल उपलब्ध करवाने की प्रतिबद्धता पर कार्य करने की बात कही। बता दें कि पिछ्ले तीन वर्षों की सेवा अबधि में कॉलेज के स्थानांतरित प्राचार्य डॉ सतीश सिंह चंद्र ने कॉलेज की बुनियादी सुविधाओं एवं शैक्षणिक माहौल स्थापित करने के साथ ही विकास कार्यो से महाविद्यालय परिसर सहित भवनों को चकाचक बनाने का कार्य किया था। क्षेत्र के शिक्षा प्रेमियों एवं बुद्धिजीवियों को नए प्राचार्य से भी उनके विकास कार्यो को और गतिमान करने को आशान्वित है। जानकारी हो कि कॉलेज के स्थानांतरित प्राचार्य डॉ सतीश सिंह चन्द्र को गया कॉलेज गया किया गया है, जबकि गया कॉलेज के प्राचार्य डॉ दीपक कुमार को वारिसलीगंज भेजा गया है। नए प्राचार्य को कॉलेज पहुंचते ही महाविद्यालय के शिक्षकों तथा शिक्षकेतर कर्मचारियों द्वारा फूल माला एवं बुके देकर भव्य स्वागत किया गया।



"Vocal for local and Local for Global": PM Modi at Uttarakhand Global Investors Summit

DEHRADUN (UTTARAKHAND) : Prime Minister Narendra Modi while inaugurating the Uttarakhand Global Investors Summit on Thursday said that the country must focus now on Vocal for local and Local for Global.

Speaking at the event, PM Modi said "India's special development has happened in the last few years. There was a population of the country that was deprived of everything. Now, due to the government's schemes, more than 13 crore people have come out of poverty in just 5 years. All these have given a boost to the economy. Today the country's consumption-based economy is moving forward rapidly. We have to become 'Vocal for local and local for global."

He further said that the major development works in the state have opened the doors for every investor.

"Today in Uttarakhand, work on village roads is going on at a very fast pace. That day is not far when the Delhi-Dehradun expressway travel time is about to be two hours. The rail line here is about to be strengthened. All these paths have brought golden opportunities for every investor. Areas that have lagged behind in development are being brought forward which means Uttarakhand has unmatched potential for every investor to reap maximum benefits. The state is going to emerge as a new brand of empowerment. There are possibilities here like nature, culture, heritage, Ayurveda, Yoga," PM Modi said.

He asserted that the third decade of the 21st century is the decade of Uttarakhand and all of you are also getting a huge opportunity to join this development journey of the state.

PM Modi also emphasized, "In my 3rd term as PM of the country, India will definitely be listed in the top 3 economies in the world."

Before inaugurating the summit, PM Modi held a roadshow in Dehradun and also inspected an exhibition at the venue of the Global Investors Summit 2023 in Dehradun.

"I have a vision to create Lakhpati Didi Abhiyan in which I want to make 2 crore rural women Lakhpati in the coming time. It is difficult but this summit will also help. I also want to tell all the business people to go to the districts of the state and identify the local products. It is time to strengthen this local supply chain, our system. We have to ensure that we are minimally dependent on other countries," he added.

He also stressed that the land of Uttarakhand, full of potential, is going to open many doors of investment for everyone.

"Uttarakhand is that state where you feel both dignity and development together. Today India is moving forward with the mantra of development and heritage. Today you will see policy-driven governance in the country. Aspirational India does not want instability. It wants a stable government. We have seen this in the recently held assembly elections," PM Modi said.

He also mentioned that just like Made in India is there, a 'Wed in India' movement should start.

"I especially want to tell the rich people of this country that why do you get married in a foreign country when you can do it here? Just like Make in India is happening, there should be a movement called 'Wed in India'," he added.

BJP GOVT WILL NEVER BREAK TRUST OF THE PUBLIC: SHIVRAJ SINGH CHOUHAN

GUNA (MADHYA PRADESH) : Shivraj Singh Chouhan on Friday asserted that the Bharatiya Janata Party (BJP) government which is going to be formed in Madhya Pradesh, will never break the trust of the public and will fulfil every promise.

"The love and blessings you have given us, I assure you that we will never break our promise at any cost. This is the pledge of a brother towards his sisters, that he will never let darkness surround their lives. There will be no barriers to the development of the Raghogarh constituency", Chouhan said while addressing the public in the Raghogarh constituency in Madhya Pradesh's Guna district.

The BJP won a resounding mandate bagging 163 seats while the Congress finished a distant second at 66 seats.

However, in the Raghogarh constituency, BJP's Heerendra Singh Bunty Peelaghata lost to Congress's Jaivardhan Singh by a margin of 4,505 votes.

Meanwhile, Shivraj Singh Chouhan attacked the Congress party and said that on winning the Karnataka assembly polls, they were filled with "arrogance". "On winning the Karnataka assembly polls, the Congress was filled with arrogance. They forgot that in Madhya Pradesh, people shower their love and blessings on the BJP. I am on 'mission 29'. The BJP has to win all 29 Lok Sabha seats in the coming general assembly polls and present Modiji (Prime Minister Narendra Modi) a garland made of 29 lotuses. You honoured us, I promise to never let you down", Chouhan said.

Speaking on the "Ladli Behna Scheme", he added, "The tenth day of the month is around the corner. The amount given under the 'Ladli Behna Scheme' has increased from 1,000 to 1,200. Gradually, it will reach 3,000. And from 'Ladli Behna', we will work towards 'Lakhpati Behna'. Why should my sisters stay poor and helpless? Your brother has to change your lives". The BJP is yet to declare its Chief Minister faces in the won states-Rajasthan, Madhya Pradesh and Chhattisgarh.

Amid suspense over the Chief Minister's post, Bharatiya Janata Party on Thursday announced its Central observers in their recently won states--Rajasthan.

Govt aims at ensuring safe, trusted, accountable internet to users; advisories issued to social media platforms on deepfakes: Centre to RS

NEW DELHI [INDIA] : To prevent the harm caused by misinformation through deepfakes, the Ministry of Electronics and Information Technology on Friday informed the Rajya Sabha that advisories have been issued to significant social media platforms, advising them to ensure that their rules and regulations and the user agreement contain appropriate provisions for the users not to host, display, upload, modify, publish, transmit, store, update or share any information that is prohibited under IT rules.

Union Minister of State for Electronics and Information Technology Rajeev Chandrasekhar shared the input, clarifying that "the policies of the government are aimed at ensuring that the Internet in India is open, safe, trusted and accountable to all users."

Chandrasekhar informed the Upper House that cheating by personation by using computer resources is punishable with imprisonment up to three years and a fine up to Rs 1 lakh under Section 66 D of Information Technology Act, 2000.

Further, the Minister responded in a written reply, "Under Rule 3(1)(b)(vii) of Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, ("IT Rules, 2021) every social media intermediary is mandated to observe due diligence, including ensuring the rules and regulations, privacy policy or user agreement of the intermediary inform users not to host any content that impersonates another person." "Under Rule 3(2)(b) of IT Rules, 2021, an intermediary is obliged to remove and disable access to content in nature of impersonation within 24 hours from the receipt of a complaint in relation to such content," said the Minister while responding to the query of Independent MP Kartikeya Sharma, adding, "Under Rule 7 of IT Rules, 2021, where an intermediary fails to observe these rules, the provisions of sub-section (1) of Section 79 of the Information Technology Act, 2000 (immunity) shall not be applicable to such intermediary and the intermediary shall be liable for punishment under any law, including the provisions of the Act and the Indian Penal Code," he added.

The Minister's response came on a question about the measures taken by the government in ensure ethical use of futuristic technologies such as Artificial Intelligence (AI), machine learning, blockchain and Web3; and the measures taken by government in identification and resolution of cases pertaining to AI-generated deep fake content and identity theft. "To prevent the harms caused by such misinformation through deepfakes, the Ministry of Electronics and Information Technology has issued advisories to significant social media intermediaries or platforms, drawing their attention to the above-mentioned provisions and advising them that they should ensure that their rules and regulations and the user agreement

contain appropriate provisions for the users not to host, display, upload, modify, publish, transmit, store, update or share any information that is prohibited under IT rules," said the Minister. Besides, it is also advised that the social media platforms shall "align their terms of use to ensure that all users are aware and they shall play a proactive role in sensitizing their users about what is permissible or not on their platforms under the IT Rules." "As part of the reasonable efforts made by them in this regard, they may also put in place appropriate technology and processes for identifying information that may violate the provisions of rules and regulations or user agreement; and that they are advised to ensure expeditious action, well within the timeframes stipulated under the IT Rules, 2021, to remove or disable access to information/content that violates the aforesaid provisions of the IT Rules, 2021, upon receipt of court orders or notification from the Appropriate Government or its authorised agency or on complaint made by the impersonated individual or person authorised by him in this behalf," said Chandrasekhar.

In case of failure to follow diligence as provided in the IT Rules, 2021, by intermediaries, the Minister said, the social media platforms shall lose their safe harbour protection under section 79 of the IT Act and shall be liable for consequential action as provided in IT Act, 2000, IT Rules, 2021, Indian Penal Code, 1860 and other applicable laws, as per the rule 7 of the IT Rules, 2021.

Asked whether government has set up teams for active monitoring of the dark web to identify

malicious activities, the Minister said the term "Dark Net" is used to denote a class of content on the Internet that is not visible through general browsing and not indexed by search engines. "To protect personal data of users, the Central Government, in exercise of its powers under the Information Technology Act, 2000, has prescribed reasonable security practices and procedures and sensitive personal data or information through the Information Technology (Reasonable Security Practices and Procedures and Sensitive Personal Data or Information) Rules, 2011," said Chandrasekhar.

"These include the requirement that any person collecting, receiving, possessing, storing, dealing or handling information provided should publish on its website a policy for privacy and disclosure of personal information, that such person use the information collected for the purpose for which it was collected and keep it secure, that disclosure of sensitive personal data be done with prior permission of the information provider, that sensitive personal data or information not be published.

Tribunals play significant role in helping unclog delays in courts, aiding overall dispensation of justice: CJI Chandrachud

MUMBAI (MAHARASHTRA) : Chief Justice of India DY Chandrachud on Friday said that the tribunals in the country play a significant role in assisting unclog delays in courts and in aiding the overall dispensation of justice.

"One of the objectives of tribunals was to combat and battle the delays faced by our courts and it was hoped that these tribunals, which are untethered by strict rules of evidence and procedure, would help unclog the courts and aid overall in the dispensation of justice," the CJI said while speaking at the inauguration of the new premises of the Mumbai bench of the Central Administrative Tribunal (CAT).

He further said that there is a constant tussle about who will get ultimate control over the appointment of judges even as vacancies arise and appointments are kept pending for a long period.

"Because you do not get judges when you get judges, vacancies arise which are kept pending for a long period of time...and then there is this constant tussle about who will get ultimate control over the appointment of judges," CJI Chandrachud said.

He further said that however, our tribunals are by and large plagued with problems and then we ask ourselves if was it really necessary to constitute so many tribunals.

He also added that any Mumbaikar would testify to the troubles of securing a space in Mumbai.

"I am certain that this complex is an outcome of very dedicated efforts of everyone involved and also the cooperation of the government. Very often, we forget the work that the government does in aiding and supporting the judicial infrastructure. Very often we forget the importance of the work that the government does in aiding and supporting the judicial infrastructure," he said.

Later, after the event, speaking to ANI, CJI Chandrachud said that the issues related to central government employees could be sorted out quickly after the inauguration of the complex.

"For the functioning of the Central Administration Tribunal, we have got 2 floors, the furnishing has been done very well...they do a very important job. The issues related to central government employees can be sorted out quickly. This new facility opened for them is very important," he said.

The CJI also emphasised the need to make courtrooms more accessible to differently-abled persons.

"Technology cannot become the sole medium to access justice, and physical access to courts can never be understated and hence must be constantly improved," he added.

The CJI further said that infrastructural advances must be guided by the objective of accommodating people with diverse needs from diverse segments of our society.

"A well-maintained and accessible infrastructure can enhance the public's confidence in the state's ability to meet not only their legal needs but also account for their comfort as they navigate through the complexities of these daunting legal journeys," he added.

SC seeks Delhi LG's response on AAP government plea regarding 'Farishtey Dilli Ke' scheme

NEW DELHI : The Supreme Court on Friday asked the office of the Delhi Lieutenant Governor to file a reply on the AAP government plea, seeking the release of funds for its 'Farishtey Dilli Ke' scheme providing free treatment to accident victims.

The order came from a bench of Justices B R Gavai and Sudhanshu Dhulia.

Delhi Govt has urged the top court to issue direction for immediate re-operationalization of the 'Farishtey' scheme by releasing pending bills and timely payments to private hospitals.

The Delhi Government also sought initiation of disciplinary action and suspension proceedings against Dr. Nutan Mundeja, the then Directorate General of Health Services (DGHS) and Dr. S.B. Deepak Kumar,

Secretary, Health & Family Welfare (H&FW), the defaulting officials responsible for deliberately orchestrating the de-operationalization of the 'Farishtey' scheme.

According to the Petitioner, which is the elected Government of Delhi, that ever since the enactment of the Government of National Capital Territory of Delhi (Amendment) Act, 2023 (2023 Amendment Act) - which seeks to, inter alia, remove 'Services' from the jurisdiction of the Government of NCT of Delhi and the constitutionality of which is pending before the court the 'permanent executive' of the Government of NCT of Delhi, that is, the officers responsible for policy-enforcement in the NCT of Delhi, have exhibited continuous insubordination and non-cooperation with respect to the implementation of the schemes and policies of the Petitioner Government.

As a result, the people of NCT of Delhi have been kept deprived of their fundamental right to essential public amenities such as the right to health and life, the petition said.

"Farishtey is one such welfare scheme of the Petitioner Government which has suffered due to the illegal insubordination shown by the Defaulting Officials. Launched in public interest on February 15, 2018, after the approval of the Council of Ministers, GNCTD and Lieutenant Governor, Delhi (LG), the scheme ensures cashless treatment to victims of road accidents in the nearest hospital if the incident has occurred within the jurisdiction of NCT of Delhi.

I, Ranjeet Sharma, Aadhar No. 8522 6299 4707, Age - 40 Yrs, S/o Suresh Sharma, R/o - Ward No. 05, Professor Colony, Radheshyam College, Madhepura, Bihar - 852113, do hereby Solemnly affirm and declare that my son's name is wrongly mentioned as AYUSH SHARMA in Aadhar Card No. 4897 3129 0805 and correct name will be **UDIT SHARMA** (Affidavit no. 10434 /Dtd. 05.12.2023)

AXIS BANK LTD.
AXIS BANK
Structured Assets Group – East 1, Shakespeare Sarani, 4th Floor ,Kolkata – 700071, Ph – 033-6627203

[Rule 8(1)] POSSESSION NOTICE
(For Immovable assets)

Whereas :-
The Authorized Officer of the Axis Bank Limited (formerly known as UTI Bank Ltd) , under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules , 2002 issued a demand notice dated 08-April-2019 calling upon the borrower **M/s Sunrise Cereals Pvt Ltd, having address at Nutangarh, Dalbumgarh, Purbi Singhbhum, Jharkhand – 832302** and guarantor(s)/mortgagor(s) (1) Rakesh Kumar Singh, S/o Vijay Vahadur Singh residing at PWD Colony, CH Area, Bistupur, Sakchi, Jamshedpur – 831001; (2) Ranvijay Singh, S/o Parma Singh residing at Village – Dandwas, Post – Mujan, Dhandwas, Kaimur (Bhabua), Mujan – 821109; (3) Smt Pushpa Singh, W/o Rakesh Kumar Singh residing at PWD Colony, CH Area, Bistupur, Sakchi, Jamshedpur – 831001, to repay the amount mentioned in the notice being amount of **Rs. 7,43,30,907.55** (Rupees Seven Crores Forty Three Lacs Thirty Thousand Nine Hundred Seven and Paisa Fifty Five only) being the amount due as on 01-Jan-2019 (This amount include interest applied upto 31-Dec-2018) with further interest costs w. e. f. 01-Jan-2019 and other consequences, damages etc. within 60 days from the date of receipt of the said notice. The borrower/guarantor/mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Limited (formerly known as UTI Bank Ltd.) for **Rs. 7,43,30,907.55** (Rupees Seven Crores Forty Three Lacs Thirty Thousand Nine Hundred Seven and Paisa Fifty Five only) being the amount due as on 01-Jan-2019 (This amount include interest applied upto 31-Dec-2018) with further interest costs w. e. f. 01-Jan-2019 and other consequences, damages etc. The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor/guarantor borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act, read with rule 8 of the said rules on this **5th day of December of the year 2023.**

Description of the Immovable Assets

All that piece and parcel of land admearuring 2.00 Acres situated at Plot No. 115, Khata No. 66, Mouza – Dandwar, Thana No. – 426, P.S. – Mohania, Kaimur, District – Bhabua, Bihar which is bounded as follows : North – Land of Kamlesh Singh South – Land of A H Ansari East – Land of Dasrathi Singh West – Land of Vendor's Nij

Date: 05-12-2023
Place: Bhabua,Bihar

Authorised Officer
Structured Assets Group (East)
Axis Bank Limited

PUBLIC NOTICE
E.C. NO. 224 OF 2015
IN THE HIGH COURT AT CALCUTTA
ORDINARY ORIGINAL CIVIL JURISDICTION

Kotak Mahindra Bank Limited **Petitioner/Award Holder**
-Versus-
Asgar Hussain & Anr. **Respondents/Judgement Debtors**

To
ASGAR HUSSAIN Son of ZERIFUL HAQUE
19, Sajjad Kolani, Village- Nagar Parishad Purnia, Anchal-Purnia-Purw District- Purnia-854301

This is to put to your notice that an Execution Application has been filed against the abovenamed Addressee, wherein the award holder has sought for execution of an arbitral award dated 9th August, 2014. By an order dated 26th February,2015 was a direction upon you to file your Affidavit of Assets, which has been repeatedly extended and you have failed to do the same. A warrant was also issued in your name.

Please note that the matter will appear on 4th December, 2023 when you should be represent in Court or be duly represented by your respective advocates. You are directed to file the Affidavit of Assets.

SINHA AND COMPANY
ADVOCATES
5, KIRAN SHANKAR ROY ROAD
KOLKATA – 700001.
Contact: +9133-2212616/1625

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF KRISH ISPAT COMPANY LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	KRISH ISPAT COMPANY LIMITED
2.	Date of incorporation of corporate debtor	18/11/1999
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC Patna)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U23101BR1999PLC009044.
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO. C-7, INDUSTRIAL AREA, FATUHA, PATNA, Bihar, India, 803201.
6.	Insolvency commencement date in respect of corporate debtor	07/12/2023
7.	Estimated date of closure of insolvency resolution process	03/06/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agarwal IBBI/IPA-002/IP-N00608/2018-19/11859
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Plot no. IID/31/1, Street No. 1111, PS QUBE, PATNA, Bihar, India, 803201. Email ID: cs.aaa.2014@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10th Floor, Kolkata-700161 WB Email ID:cirp.kicl@gmail.com
11.	Last date for submission of claims	22/12/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class is ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink::https://ibbi.gov.in/home/downloads Physical Address: As in (10) above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KRISH ISPAT COMPANY LIMITED on 07/12/2023.
The creditors of KRISH ISPAT COMPANY LIMITED are hereby called upon to submit their claims with proof on or before 22/12/2023 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
AJAY KUMAR AGARWAL
Interim Resolution Professional
Regd No.:IBBI/IPA-002/IP-N00608/2018-19/11859
AFA Valid Upto: 08th November, 2024

Place: Kolkata
Date: 08.12.2023

SYMBOLIC POSSESSION NOTICE

ICICI Bank
Branch Office: ICICI Bank Ltd, Landmark Building, 4th Floor, 228A, AJC Bose Road, Kolkata- 700020 CIN No: L65190GJ1994PLC021012, www.icicibank.com

Whereas
The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Alka Singh/ Ashwini Kumar/ Flat No. 403 Subansh Enclave Dak Bangla Road Near Netram Dupty Para Kutchery Ranchi Gpo Jharkhand Ranchi-834001/ LBRNI00003567600	Unit Bearing Flat No.403, Fourth Floor, Block A, Residential Complex Subansh Enclave, Municipal Holding No. 860/ B1, 860/B2, 860/B3, 860/B4, 860/B5, 860/B6/A, R.S. Plot No.6, Khata No.15, Thana No.199, Ward No.3 (Old)/ 22(New), Ranchi Municipal Corporation, Village Chadri, Thana Ranchi Now P.S. Lalpur, Town And District Ranchi, Jharkhand Admeasuring An Area Of 1205 Sq. Ft. Built Up Area Alongwith One Parking For One Medium Size Car In The Ground Floor Of Block A Together With 239 Sq. Ft. Or 0.55 Decimal Undivided, Proportionate Right Of Land/ Date Of Symbolic 05.12.2023	September 16, 2023 Rs. 32,42,793/-	Ranchi/ Aurangabad

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: December 08, 2023
Place: Aurangabad

Authorized Officer
ICICI Bank Limited